

(2023) 09 KAR CK 0005

In the Karnataka High Court

Case No : Writ Petition No. 6966 Of 2023 (GM-RES)

Master Eshanth Sharma Nikhil

APPELLANT

Vs

State Of Karnataka & Others

RESPONDENT

Date of Decision : 01-09-2023

Acts Referred:

Citation : (2023) 09 KAR CK 0005

Hon'ble Judges : Krishna S Dixit, J

Bench : Single Bench

Advocate : Rukkoji Rao H S, Kiran Kumar, M R Sinchana

Judgement

Krishna S Dixit, J

1. The subject matter of this Writ Petition is substantially similar to the one in W.P.No.6961/2023 (GM-RES) between SRIVASTSA M SUBODHA & OTHERS vs THE GOVERNMENT OF KARNATAKA & ANOTHER, disposed off by this Court on 06.06.2023, wherein some reprieve has been granted to the litigant therein.

2. The Division Bench of this Court in W.A.Nos. 932-933/1974 between A.V.VINODA & ANOTHER Vs. STATE OF KARNATAKA BY ITS COMMISSIONER & SECRETARY disposed of on 11.12.1974, has held that the Court should treat the like-cases alike and if relief is granted to a litigant it has to be extended to a similarly circumstanced litigant as well, there being no derogatory circumstances.

In view of the above, relief granted to the litigant in the cognate Writ Petition is extended to the Petitioners herein as well, mutantis mutandis.

Time for compliance is four weeks.

Costs made easy.